

3

CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK

OA No.727 of 2010
Cuttack, this the 24th November, 2010

Parvati Applicant
Versus
Union of India & Others Respondents

CORAM

THE HON'BLE MR. C.R. MOHAPATRA, ADMN. MEMBER

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Applicant is a Multi Purpose Khalasi working under the Deputy Chief Engineer, /Construction/East Coast Rialway/Bhubaneswar. His contention is that though he is entitled to 1st financial up-gradation under MACP, he has not been granted the said benefit despite making representation under Annexure-A/4 dated 25.10.2010. Hence by filing the present OA he seeks direction to the Respondents to grant him 1st financial up-gradation under MACP scheme w.e.f. 01-09-2008 and for payment of consequential financial benefits. Copy of the OA has already been served on Mr.S.K.Ojha, Learned Standing Counsel for the Railways, appearing on notice for the Respondents.

It is the positive case of the Applicant that no reply has yet been communicated to him by the

Respondents on his representation dated 25.10.2010 (Annexure-A/4). Hence, it was submitted by Learned Counsel for the Applicant that he will be satisfied if direction is issued to the Respondents to consider the said representation (Annexure-A/4) and communicate the decision in a well reasoned order to him within a stipulated period. Mr.Ojha, Learned Standing Counsel for the Respondents submitted that he has no instruction whether any decision has been taken on the representation meanwhile. However, no serious objection was raised by him in regard to disposing of this OA with direction to the Respondents 2&3 to take a view on the Annexure-A/4 if not already taken. In view of the above, without expressing any opinion on the merit of the matter, this OA is disposed of at this admission stage with direction to the Respondents 2 & 3 to take a view on the pending representation of the applicant under Annexure-A/4 within a period of 60(sixty) days from the date of receipt of copy of this order and communicate the decision in a well reasoned order to the Applicant.

Send copies of this order along with OA to the Respondents 2 & 3 at the cost of the Applicant for which Learned Counsel for the Applicant undertakes to furnish postal requisite by 25th instant after which free copies of this order be given to Learned Counsel for both sides.


(C.R. MOHAPATRA)
Member (Admn.)